

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

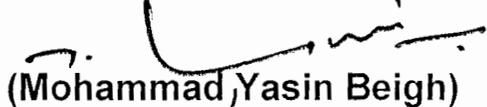
No: 1464 Dated: 05/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Saima Ghulam
D/O Ghulam Mohammad Bhat
R/O Shalbaf Mohalla Soura, Srinagar

vide Notification No.945 dated 21.08.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39224029/2020 Dated: 05/03/2020


24/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Srinagar.
6. **Ms. Saima Ghulam, Advocate**
..... for information and necessary action.


Additional Registrar

24/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1460 Dated: 05/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bandhu Sharma
D/O Shayama Nand Sharma
R/O 77-A Last Morh Gandhi Nagar, Jammu

vide Notification No.1644 dated 28.03.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39200-5/1.P Dated: 05/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Bandhu Sharma, Advocate**
..... for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1462 Dated: 05/03/2020

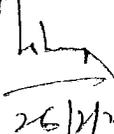
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Afshan Nazir
D/O Nazir Ahmad Jan
R/O Sonerwai (Jan Mohalla) Bandipora

vide Notification No.792 dated 15.10.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39212-17/L.P Dated: 05/03/2020 
26/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Bandipora.
6. Ms. Afshan Nazir, Advocate
..... for information and necessary action.


Additional Registrar


26/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

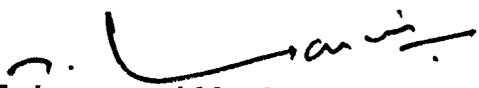
No: 1463 Dated: 05/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aamer Majid Lone
S/O Abdul Majid Lone
R/O Natipora, Pamposh Colony, Lane No.20, Dawn, Channapora, Srinagar

vide Notification No.1507 dated 02.03.2018 has been declared as Absolute/Final.

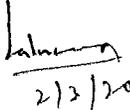
By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: B9218-23/JP Dated: 05/03/2020 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Srinagar.
6. **Mr. Aamer Majid Lone, Advocate**
..... for information and necessary action.


Additional Registrar

2/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1499 Dated: 07/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

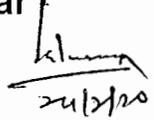
Ms. Nazneena Yaqoub
D/O Mohd Yaqoub Malla
R/O Shamsi pora Astan Mohalla Anantnag

vide Notification No.528 dated 10.07/2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39722-27/KP Dated: 07/03/2020


24/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Anantnag.
6. **Ms. Nazneena Yaqoub, Advocate**
.....for information and necessary action.


Additional Registrar


24/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1501 Dated: 07/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

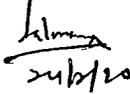
Mr. Tahil Gupta
S/O Subash Chander Gupta
R/O H.No.63 New Kalceth Nagar, Upper Gummat Jammu

vide Notification No.1697 dated 06.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39734-39/p Dated: 07/03/2020


sub/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Mr. Tahil Gupta, Advocate**
.....for information and necessary action.


Additional Registrar


sub/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1503 Dated: 07/03/2020

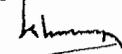
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shabir Ahmad Reshi
S/O Ghulam Nabi Reshi
R/O Samboora Kaka Pora Pulwama, Eid Gah Mohalla, Pulwama

vide Notification No.1657 dated 29.03.2019 has been declared as Absolute/Final.

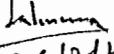
By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39746-51/41 Dated: 07/03/2020 
26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Pulwama.
6. **Mr. Shabir Ahmad Reshi, Advocate**
.....for information and necessary action.


Additional Registrar

26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

No: 1505 Dated: 07/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

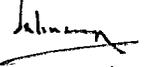
Ms. Harmeet Kour
D/O Rashpal Singh
R/O MBS Nagar, Upper Gadi Garh, South Jammu

vide Notification No.1672 dated 29.03.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

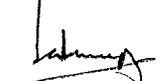
No: 39758-63/18 Dated: 07/03/2020


26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Ms. Harmeet Kour, Advocate**
..... for information and necessary action.


Additional Registrar


26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1507 Dated: 07/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

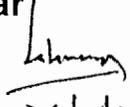
Ms. Ishwin Kaur
D/O Abhinandan Singh
R/O H.No.33D C/C Gandhi Nagar, Jammu

vide Notification No.1654 dated 29.03.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

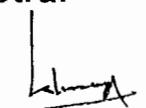
No: 39770-75/28 Dated: 07/03/2020


26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Ms. Ishwin Kaur, Advocate**
..... for information and necessary action.


Additional Registrar


26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1509 Dated: 07/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

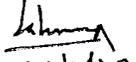
Mr. Umar Mukhtar
S/O Gulam Mohd Mughal
R/O Kotranka Draj, Distt. Rajouri
A/P Zubairabad Nowabad Sunjwani Road, Jammu

vide Notification No.1696 dated 30.03.2019 has been declared as Absolute/Final.

By Order

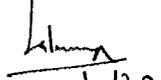

(Mohammad Yasin Beigh)
Additional Registrar

No: 39782-87/KR Dated: 07/03/2020


26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Rajouri.
6. **Mr. Umar Mukhtar**, Advocate
..... for information and necessary action.


Additional Registrar

26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1511 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

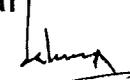
Mr. Mohd Younus Hafiz
S/O Mohd Sultan Hafiz
R/O Prichoo Tehil & Distt. Pulwama

vide Notification No.1740 dated 30.03.2019 has been declared as Absolute/Final.

By Order

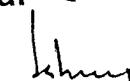

(Mohammad Yasin Beigh)
Additional Registrar

No: 39794-99/18 Dated: 10/03/2020


26/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Pulwama.
6. **Mr. Mohd Younus Hafiz, Advocate**
.....for information and necessary action.


Additional Registrar

26/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1477 Dated: 07/03/2020

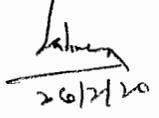
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rahul Pratap Singh
S/O Dayal Singh
R/O Village Chak Sajjan, Tehsil & Distt. Kathua

vide Notification No.1609 dated 05.03.2018 has been declared as Absolute/Final.

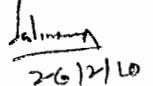
By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39614-19/28 Dated: 07/03/2020 
26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kathua.
6. **Mr. Rahul Pratap Singh, Advocate**
.....for information and necessary action.


Additional Registrar

26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

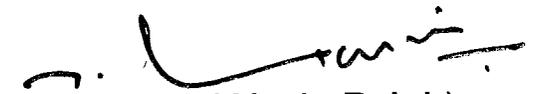
No: 1479 Dated: 07/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

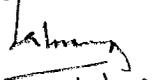
Mr. Mohd Asif Naqeeb
S/O Ghulam Mohd Naqeeb
R/O H.No.66, Ward No. 10, District Kishtwar

vide Notification No.1681 dated 29.03.2019 has been declared as Absolute/Final.

By Order

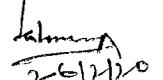

(Mohammad Yasin Beigh)
Additional Registrar

No: 39626-31/2P Dated: 07/03/2020


26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kishtwar.
6. **Mr. Mohd Asif Naqeeb, Advocate**
.....for information and necessary action.


Additional Registrar

26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1481 Dated: 07/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

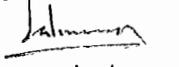
Mr. Prikhsat Singh
S/O Prahlad Singh
R/O Balahar, Chandwan, Tehsil Marheen, Distt. Kathua

vide Notification No.77 dated 17.06.2019 has been declared as Absolute/Final.

By Order

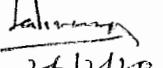

(Mohammad Yasin Beigh)
Additional Registrar

No: 39638-43/P Dated: 07/03/2020


26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kathua.
6. **Mr. Prikhsat Singh, Advocate**
..... for information and necessary action.


Additional Registrar

26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1483 Dated: 07/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sanjeev Kumar

S/O Ravi Dutt

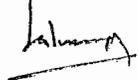
R/O H.No.711, near Devak Community Hall, Janipur, Jammu

vide Notification No.1745 dated 30.03.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39650-55/2P Dated: 07/03/2020


26/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Mr. Sanjeev Kumar, Advocate**
.....for information and necessary action.


Additional Registrar


26/3/20

5

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1466 Dated: 06/03/2020

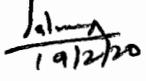
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kapil Gandhi
S/O Raminder Lal
R/O Village Pukhoo P/O Domana, Jammu

vide Notification No. 682 dated 29.12.2015 has been declared as Absolute/Final.

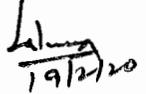
By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39259-64/18 Dated: 06/03/2020 
19/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Mr. Kapil Gandhi**, Advocate.
.....for information and necessary action.


Additional Registrar
28

19/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

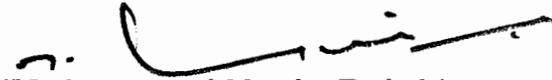
No: 1489 Dated: 07/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

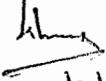
Mr. Aurselaan Rashid
S/O Ab Rashid Bhat
R/O Kaisermullah, New Colony, Tehsil Chadoora, Distt. Budgam

vide Notification No.1711 dated 09.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39662-67/CP Dated: 07/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Budgam.
6. **Mr. Aurselaan Rashid, Advocate**
.....for information and necessary action.


Additional Registrar


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1492 Dated: 07/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

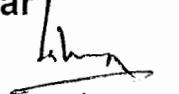
Mr. Faisal Nazir
S/O Nazir Ahmad Pir
R/O Dangiwacha Rafiqabad, Baramulla

vide Notification No.823 dated 16.10.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

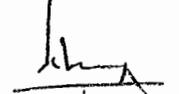
No: 39680-85/18 Dated: 07/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. **Mr. Faisal Nazir, Advocate**
.....for information and necessary action.


Additional Registrar


24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

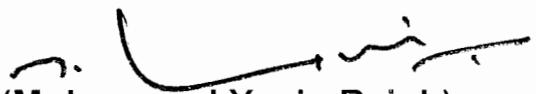
No: 1494 Dated: 07/03/2020

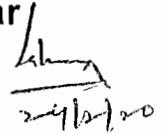
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Danish Akhter
D/O Gh Mohammad Sheikh
R/O Chatrasoo Budroo, Pather Pora, Tehsil Pahalgam, Distt. Anantnag

vide Notification No.08 dated 05.04.2018 has been declared as Absolute/Final.

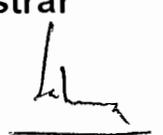
By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39692-97/20 Dated: 07/03/2020 
24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Anantnag.
6. **Ms. Danish Akhter, Advocate**
.....for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

No: 1496 Dated: 07/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Saika Khan
D/O Bashir Ahmad Khan
R/O H.No.57, Haider Colony, Keel Khan Road, Upper Soura, Srinagar

vide Notification No.598 dated 08.08.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39704-9/P Dated: 07/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. **Ms. Saika Khan**, Advocate
.....for information and necessary action.


Additional Registrar


24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1498 Dated: 07/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sohan Lal
S/O Om Raj
R/O Village Bhatta Paryote, Distt. Doda

vide Notification No.1873 dated 15.03.2018 has been declared as Absolute/Final.

By Order

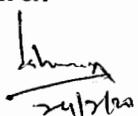

(Mohammad Yasin Beigh)
Additional Registrar

No: 39716-21/2P Dated: 07/03/2020


Subm

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Doda.
6. **Mr. Sohan Lal**, Advocate
.....for information and necessary action.


Additional Registrar

24/3/20

141

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1500 Dated: 07/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

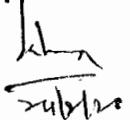
Ms. Asia Gull
D/O Gh. Nabi Lone
R/O Bijhama (Mughal Mohalla) Boniyar, Baramulla

vide Notification No.803 dated 15.10.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39728-33/18 Dated: 07/03/2020


Subst

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. **Ms. Asia Gull**, Advocate
.....for information and necessary action.


Additional Registrar


Subst

127

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

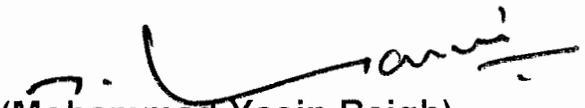
No: 1502 Dated: 07/03/2020

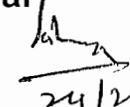
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Isma Nisar
D/O Nisar Ahmad Sofi
R/O Dairya ud Din Colony, Gulab Bagh, Hazratbal, Srinagar

vide Notification No.557 dated 07.08.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39740-45/20 Dated: 07/03/2020 
24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. **Ms. Isma Nisar, Advocate**
.....for information and necessary action.


Additional Registrar


24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1504 Dated: 07/03/2020

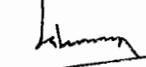
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ghulam Murtaza
S/O Mohd Azam
R/O Village Dharana, Tehsil Mendhar, Distt Poonch

vide Notification No.58 dated 14.06.2019 has been declared as Absolute/Final.

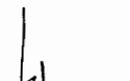
By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39752-57/LP Dated: 07/03/2020 
26/4/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Poonch.
6. **Mr. Ghulam Murtaza, Advocate**
.....for information and necessary action.


Additional Registrar

26/4/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1508 Dated: 07/03/2020

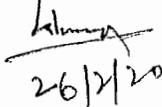
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Varun Dev Singh Jamwal
S/O Bhupinder Singh Jamwal
R/O I/C Karan Nagar, Lane No.1 Jammu

vide Notification No.40 dated 16.05.2019 has been declared as Absolute/Final.

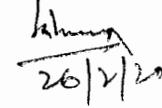
By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39776-81/21 Dated: 07/03/2020 
26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Mr. Varun Dev Singh Jamwal, Advocate**
.....for information and necessary action.


Additional Registrar

26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1510 Dated: 07/03/2020

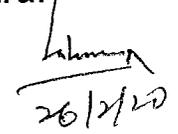
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ritika Jamwal
D/O Sudheer Jamwal
R/O Vill. Suchani, P.O. Rahya, Vijaypur, Samba

vide Notification No.1709 dated 30.03.2019 has been declared as Absolute/Final.

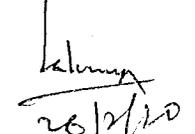
By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39788-93/18 Dated: 07/03/2020 
26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Samba.
6. Ms. Ritika Jamwal, Advocate
.....for information and necessary action.


Additional Registrar

26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

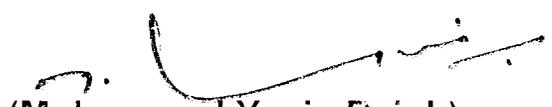
No: 1471 Dated: 06/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

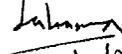
Mr. Rakesh Kumar Sharma
S/O Sh. B.N. Sharma
R/O H.No.4, Sector-2, Channi Himmat, Pine Apartments, Jammu

vide Notification No.38 dated 16.05.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 29 481-86/18 Dated: 06/03/2020


26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Mr. Rakesh Kumar Sharma, Advocate**
..... for information and necessary action.


Additional Registrar


26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

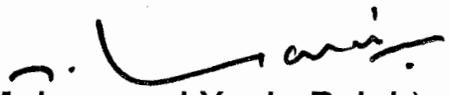
No: 1546 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

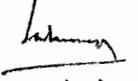
Mr. Pulkit Chrungoo
S/O Ashwani Chrungoo
R/o 65-D Patoli Magotrian, Janipur, Jammu

vide Notification No.1352 dated 03.01.2019 has been declared as Absolute/Final.

By Order

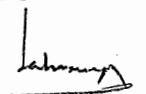

(Mohammad Yasin Beigh)
Additional Registrar

No: 40051-56/2.P Dated: 10/03/2020


26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Mr. Pulkit Chrungoo, Advocate**
..... for information and necessary action.


Additional Registrar

26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

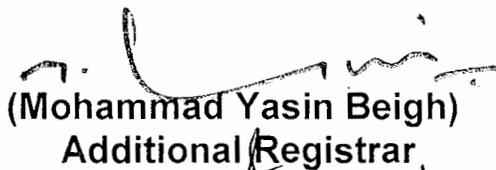
No: 1541 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shazia Ashraf
D/O Mohammad Ashraf Malik
R/O Tengpora, Zoonimar, Srinagar
A/P Lane No.3 Iqbal Abad Bemina, Srinagar

vide Notification No.609 dated 08.08.2018 has been declared as Absolute/Final.

By Order

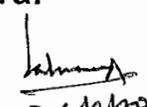

(Mohammad Yasin Beigh)
Additional Registrar

No: 39985-90/LP Dated: 10/03/2020


26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. **Ms. Shazia Ashraf, Advocate**
.....for information and necessary action.


Additional Registrar

26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1539 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Smiley Gupta
D/O Rakesh Gupta
R/O H.No.278, Jullakha Mohalla near Shiv Temple, Jain Bazar, Jammu

vide Notification No.1655 dated 05.03.2018 has been declared as Absolute/Final.

By Order

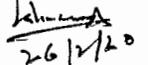

(Mohammad Yasin Beigh)
Additional Registrar

No: 39973+78/1 Dated: 10/03/2020


26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Ms. Smiley Gupta, Advocate**
.....for information and necessary action.


Additional Registrar

26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

No: 1558 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

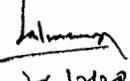
Mr. Mehraj Ud Din Bhat
S/O Mohammad Amin Bhat
R/O Shar-I-Shail khrew Alamdar Colony, Pampore, Pulwama

vide Notification No.846 dated 17.10.2018 has been declared as Absolute/Final.

By Order

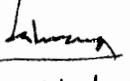

(Mohammad Yasin Beigh)
Additional Registrar

No: 40/23-28/17 Dated: 10/03/2020


26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Pulwama.
6. **Mr. Mehraj Ud Din Bhat, Advocate**
..... for information and necessary action.


Additional Registrar,

26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1556 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

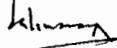
**Mr. Junaid Shamim Dar,
S/O Shamim Ahmad Dar,
R/O Urapora, Nagbal, Chitragama, Shopian**

vide Notification No.1715 dated 30.03.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 40111-1 G/LP Dated: 10/03/2020


26/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Shopian.
6. **Mr. Junaid Shamim Dar, Advocate**
.....for information and necessary action.


Additional Registrar


26/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1554 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

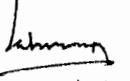
Mr. Syed Basit Riyaz
S/O Syed Riyaz Ahmad
R/O Bongam, Channapora, Shopian

vide Notification No.1774 dated 30.03.2019 has been declared as Absolute/Final.

By Order

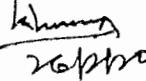

(Mohammad Yasin Beigh)
Additional Registrar

No: 40099-104/18 Dated: 10/03/2020


26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Shopian.
6. **Mr. Syed Basit Riyaz, Advocate**
.....for information and necessary action.


Additional Registrar

26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1552 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nusrat Farooq
D/O Farooq Ahmad Malik
R/O Sangrama, Wani Mohalla, Sopore, Distt. Baramulla

vide Notification No.580 dated 07.08.2018 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)
Additional Registrar

No: 40087-92/19 Dated: 10/03/2020

26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. Ms. Nusrat Farooq, Advocate
.....for information and necessary action.

Additional Registrar

26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1550 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

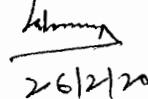
Mr. Vikram Singh Sohil
S/O Rashpal Singh Sohil
R/O H.No.N/A behind Ex. M.P Madan Lal's Residence Chandan Vihar,
Muthi, Jammu

vide Notification No.1866 dated 15.03.2018 has been declared as Absolute/Final.

By Order

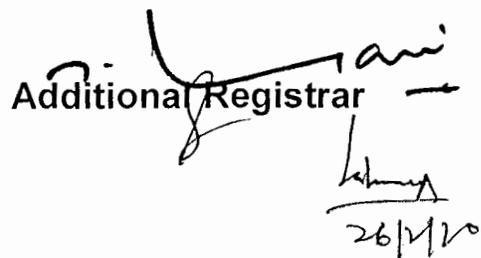
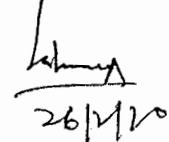

(Mohammad Yasin Beigh)
Additional Registrar

No: 40075-80/18 Dated: 10/03/2020


26/1/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Mr. Vikram Singh Sohil**, Advocate
..... for information and necessary action.


Additional Registrar

26/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1549 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

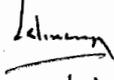
Ms. Bhumika Sharma
D/O Vaishno Dutt
R/O H.No.16, Kailash Nagar, Canal Road, Jammu

vide Notification No.1844 dated 15.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

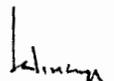
No: 40069-74/20 Dated: 10/03/2020


26/4/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Ms. Bhumika Sharma, Advocate**
.....for information and necessary action.


Additional Registrar


26/4/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1557 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ilyas Ahmad Wani
S/O Mohd Yousuf Wani
R/O Redwani Payeen, Qaimoh, Kulgam

vide Notification No.561 dated 07.08.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 40117-22/LP Dated: 10/03/2020


26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kulgam.
6. **Mr. Ilyas Ahmad Wani, Advocate**
.....for information and necessary action.


Additional Registrar


26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1555 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

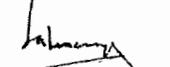
Ms. Iram Fayaz
D/O Fayaz Ahmad Sheikh
R/O Zaripora, Nowshera, Srinagar

vide Notification No.1728 dated 30.03.2019 has been declared as Absolute/Final.

By Order

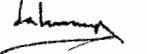

(Mohammad Yasin Beigh)
Additional Registrar

No: 40105-10/4P Dated: 10/03/2020


26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. **Ms. Iram Fayaz, Advocate**
.....for information and necessary action.


Additional Registrar

26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1551 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

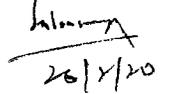
Mr. Suraj Padha
S/O Desh Bandhu Padha
R/O H.No.39, W.No.3, Tehsil Katra, Distt. Reasi

vide Notification No.1785 dated 13.03.2018 has been declared as Absolute/Final.

By Order

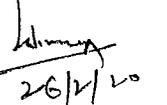

(Mohammad Yasin Beigh)
Additional Registrar

No: 40081-86/20 Dated: 10/03/2020


26/4/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Reasi.
6. **Mr. Suraj Padha**, Advocate
.....for information and necessary action.


Additional Registrar

26/4/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

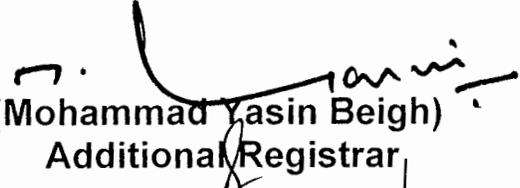
No: 1548 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

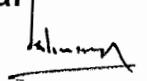
Ms. Anam
D/O Mohd Yousuf Naqashbandi
R/O Shah Mohalla, Awanta Bhawan, 90ft. Road Soura, Tehsil Eid Gah,
Distt. Srinagar

vide Notification No.787 dated 15.10.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

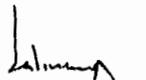
No: 40063-68/4 Dated: 10/03/2020


26/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. **Ms. Anam, Advocate**
.....for information and necessary action.


Additional Registrar


26/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

No: 1547 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

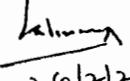
Ms. Tehmeena Ayoob Bhat
D/O Mohammad Ayoob Bhat
R/O Gousia Colony, Azad Gunj, Baramulla

vide Notification No.517 dated 10.07.2018 has been declared as Absolute/Final.

By Order

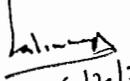

(Mohammad Yasin Beigh)
Additional Registrar

No: 40057-62/68 Dated: 10/03/2020


26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. Ms. Tehmeena Ayoob Bhat, Advocate
.....for information and necessary action.


Additional Registrar

26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1545 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

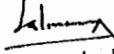
Ms. Priyasha Gour
D/O Anil Gour
R/O H.No.27, Sector-A, Block-C, Gandhi Nagar, Jammu

vide Notification No.1357 dated 03.01.2019 has been declared as Absolute/Final.

By Order

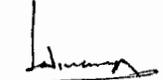

(Mohammad Yasin Beigh)
Additional Registrar

No: 40045-50/24 Dated: 10/03/2020


26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Ms. Priyasha Gour**, Advocate
..... for information and necessary action.


Additional Registrar

26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

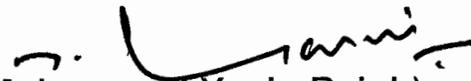
No: 1544 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

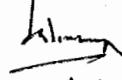
Mr. Owais Shafi
S/O Mohammad Shafi
R/O Gopalpora, Abu Bakar- Lane, Tehsil Chadoor, Distt. Budgam

vide Notification No.1359 dated 03.01.2019 has been declared as Absolute/Final.

By Order

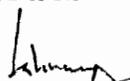

(Mohammad Yasin Beigh)
Additional Registrar

No: 40039-44/LP Dated: 10/03/2020


26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Budgam.
6. **Mr. Owais Shafi, Advocate**
.....for information and necessary action.


Additional Registrar

26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

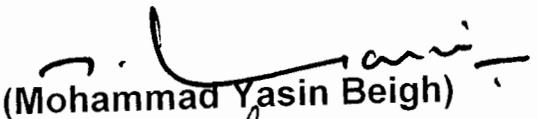
No: 1543 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Hanyaa Jeelani
D/O Gh. Jeelani Wani
R/O Sunderbal, Hazratbal, North, Srinagar

vide Notification No.786 dated 15.10.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 40033-38/18 Dated: 10/03/2020


26/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. **Ms. Hanyaa Jeelani, Advocate**
..... for information and necessary action.


Additional Registrar

26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1540 Dated: 10/03/2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

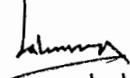
Mr. Ashutosh Sharma
S/O Pitamber Swami
R/O Ward No.9 Parliawan near Satya Narayan Mandir, Kathua

vide Notification No.1255 dated 01.01.2019 has been declared as Absolute/Final.

By Order

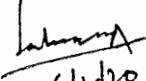

(Mohammad Yasin Beigh)
Additional Registrar

No: 39979-84/2R Dated: 10/03/2022


26/4/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kathua.
6. **Mr. Ashutosh Sharma, Advocate**
.....for information and necessary action.


Additional Registrar

26/4/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1538 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

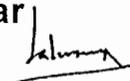
Ms. Mehak Jan
D/O Irshad Ahmad Khan
R/O Bazar Batmaloo near Wani Medicate, Srinagar

vide Notification No.1277 dated 02.01/2019 has been declared as Absolute/Final.

By Order

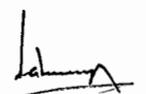

(Mohammad Yasin Beigh)
Additional Registrar

No: 39967-72/20 Dated: 10/03/2020


26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. **Ms. Mehak Jan, Advocate**
.....for information and necessary action.


Additional Registrar

26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

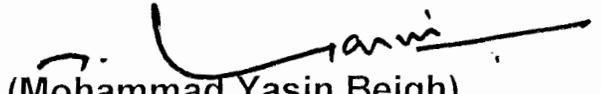
No: 1537 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

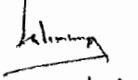
Mr. Aamir Qayoom
S/O Abdul Qayoom
R/O Tethar, Tehsil Banihal Ramban

vide Notification No.27 dated 06.04.2017 has been declared as Absolute/Final.

By Order

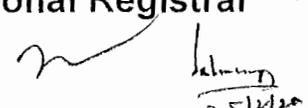

(Mohammad Yasin Beigh)
Additional Registrar

No: 39961-66/21 Dated: 10/03/2020


25/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Ramban.
6. **Mr. Aamir Qayoom, Advocate**
.....for information and necessary action.


Additional Registrar

25/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1535 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

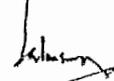
Ms. Mahpara Javed Rana
D/O Javed Ahmad Rana
R/O H.No.38/1, Channi Himmat Jammu

vide Notification No.1607 dated 05.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39949-54/2P Dated: 10/03/2020


25/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Ms. Mahpara Javed Rana, Advocate**
.....for information and necessary action.


Additional Registrar

2

25/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

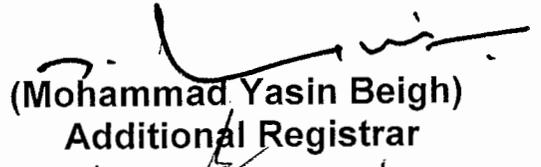
No: 1533 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

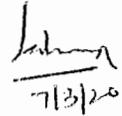
Mr. Varun Kumar
S/O Jagdish Narain
R/O 494-A, Jullak Mohalla, Jammu

vide Notification No.831 dated 16.10.2018 has been declared as Absolute/Final.

By Order

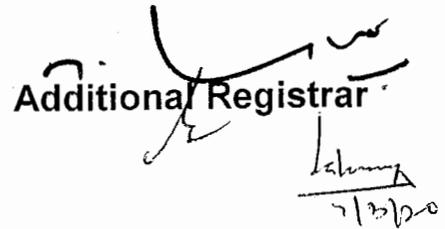
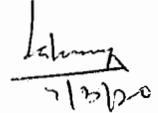

(Mohammad Yasin Beigh)
Additional Registrar

No: 39937-42/LP Dated: 10/03/2020


7/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Mr. Varun Kumar, Advocate**
.....for information and necessary action.


Additional Registrar

7/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1531 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

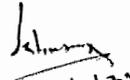
Mr. Ummar Farooq
S/O Farooq Ahmed
R/O Chandimarh, Dak Bunglow, Tehsil Surakote, Distt. Poonch

vide Notification No.1687 dated 06.03.2018 has been declared as Absolute/Final.

By Order

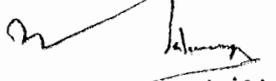

(Mohammad Yasin Beigh)
Additional Registrar

No: 39925-30/49 Dated: 10/03/2020


25/4/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Poonch.
6. **Mr. Ummar Farooq, Advocate**
..... for information and necessary action.


Additional Registrar

25/4/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1529 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Udhey Vir Singh Jamwal
S/O Avtar Singh Jamwal
R/O Agorre Jandyal Near Govt, High School Bhalwal, Jammu

vide Notification No.1695 dated 30.03.2019 has been declared as Absolute/Final.

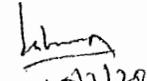
By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39913-18/LP Dated: 10/03/2020 
10/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association High Court of J&K, Jammu.
6. **Mr. Udhey Vir Singh Jamwal, Advocate**
.....for information and necessary action.


Additional Registrar

10/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1527 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

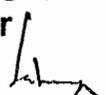
Ms. Nayeema Akhter
D/O Gulam Nabi Ganai
R/O Salamabad Dachina Goriwan, Tehsil Boniyar Distt, Baramulla

vide Notification No.856 dated 17.10.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 30801-906/CP Dated: 10/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. **Ms. Nayeema Akhter, Advocate**
.....for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1525 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Waseem Nabi
S/O Gh. Nabi Parwana
R/O Khanpora, Near Salafi College, Budgam

vide Notification No.894 dated 17.10.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 29891-96/LP Dated: 10/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Budgam.
6. **Mr. Waseem Nabi**, Advocate
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1536 Dated: 10/03/2020

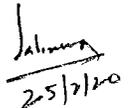
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nawshad Hassan Hajam
S/O Gh. Hassan Hajam
R/O HMT, Srinagar, Khushipora Kharmohalla, Srinagar

vide Notification No.578 dated 07.08.2018 has been declared as Absolute/Final.

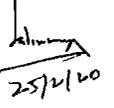
By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 89955-60/20 Dated: 10/03/2020 
25/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. **Mr. Nawshad Hassan Hajam, Advocate**
.....for information and necessary action.


Additional Registrar

25/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1534 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Maroofa Hassan
D/O Gh. Hassan Reshi
R/O Daldhpora Barsoo, Awantipora, Pulwama

vide Notification No.494 dated 10.07.2018 has been declared as Absolute/Final.

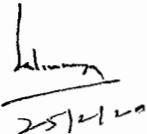
By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39943-48/20 Dated: 10/03/2020  
25/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Pulwama.
6. **Ms. Maroofa Hassan, Advocate**
..... for information and necessary action.


Additional Registrar

25/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

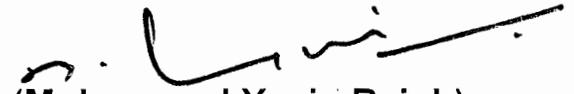
No: 1532 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aruna Rani
D/O Ashok Kumar
R/O Thakrie, Filler, Village Khalwaji, Kishtwar
A/P Police Line, Block 1 Qtr. No.2, Gushan Ground, Jammu

vide Notification No.1839 dated 15.03.2018 has been declared as Absolute/Final.

By Order

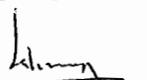

(Mohammad Yasin Beigh)
Additional Registrar

No: 39931-36/LP Dated: 10/03/2020


7/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kishtwar.
6. **Ms. Aruna Rani, Advocate**
.....for information and necessary action.


Additional Registrar

7/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

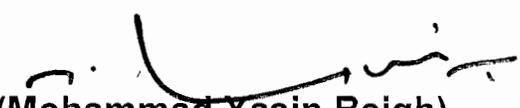
No: 1530 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

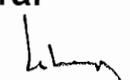
Mr. Arjun Magotra
S/O Brijinder Mohan Magotra
R/O H.No.206, Pacci Dakki, Jammu

vide Notification No.1510 dated 02.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39919-24/2P Dated: 10/03/2020


10/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association High Court of J&K, Jammu.
6. **Mr. Arjun Magotra, Advocate**
.....for information and necessary action.


Additional Registrar


10/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1528 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

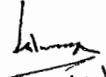
Mr. Shivang Mahajan
S/O Brij Mohan Gupta
R/O H.No.10, Lane No.1, Extension-1, Shaheed Parveen Enclave, Trikuta Nagar, Jammu

vide Notification No.1627 dated 05.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39907/2/2P Dated: 10/03/2020


25/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Mr. Shivang Mahajan, Advocate**
..... for information and necessary action.


Additional Registrar

25/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

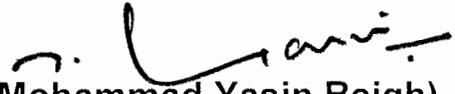
No: 1526 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

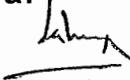
Mr. Gh. Nabi Malik
S/O Ab Rashid Malik
R/O Warapora Bilal Abad Sopore, Barmulla

vide Notification No.825 dated 16.10.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39898-900/LP Dated: 10/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. **Mr. Gh. Nabi Malik**, Advocate
.....for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1524 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

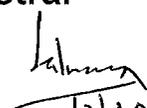
Mr. Rajat Sharma
S/O Sham Sunder
R/O V.P.O Sainth, Tehsil Khour, Distt. Jammu
A/P M.C.J-1241, Lane No.30, Rajpura, Jammu

vide Notification No.1602 dated 05.03.2018 has been declared as Absolute/Final.

By Order

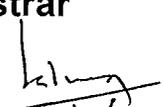

(Mohammad Yasin Beigh)
Additional Registrar

No: 39885-90/2P Dated: 10/03/2020


7/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Mr. Rajat Sharma, Advocate**
..... for information and necessary action.


Additional Registrar

7/3/20

157

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1523 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

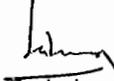
Mr. Syed Abid
S/O Syed Rafiq Ahmad
R/O Magam, Neelipora, Handwara A/P Shah Mohalla, Ahmad Nagar, 90 Feet Road, Srinagar

vide Notification No.1319 dated 02.01.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

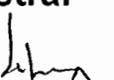
No: 39879-84/LN Dated: 10/03/2020


7/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Handwara/Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Handwara.
6. **Mr. Syed Abid, Advocate**
.....for information and necessary action.


Additional Registrar


7/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1522 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

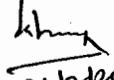
Ms. Rubiya Nabi
D/O Ghulam Nabi Mir
R/O Budoo Bagh Khanyar, Srinagar
A/P Riyaztaing, Khanyar, Srinagar

vide Notification No.866 dated 17.10.2018 has been declared as Absolute/Final.

By Order

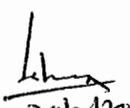

(Mohammad Yasin Beigh)
Additional Registrar

No: 39873-78/20 Dated: 10/03/2020


24/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar
6. **Ms. Rubiya Nabi, Advocate**
.....for information and necessary action.


Additional Registrar

24/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1524 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

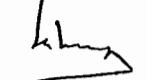
Ms. Sobia Gaffar
D/O Ab Gaffar Malik
R/O Arabal, Tehsil Rajpora, Distt. Pulwama.

vide Notification No.878 dated 17.10.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39867-72/LP Dated: 10/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Pulwama.
6. Ms. Sobia Gaffar, Advocate
.....for information and necessary action.


Additional Registrar


24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1520 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

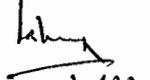
Ms. Ruhab Lateef Mir
D/O Mir Lateef Ahmad
R/O Rozabal, Khanyar, Srinagar

vide Notification No.869 dated 17.10.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39861-66/24 Dated: 10/03/2020


24/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. **Ms. Ruhab Lateef Mir, Advocate**
.....for information and necessary action.


Additional Registrar

24/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

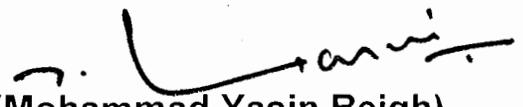
No: 1519 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

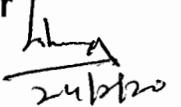
Ms. Kausar
D/O Gh Mohd Lone
R/O Arabal Shalimar, Tehsil North, Distt. Srinagar

vide Notification No.841 dated 16.10.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39848-54/20 Dated: 10/03/2020


24/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. **Ms. Kausar, Advocate**
.....for information and necessary action.


Additional Registrar

24/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

No: 1518 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

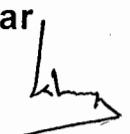
Mr. Ishfaq Ahmad Dar
S/O Gulam Mohi Ud Din Dar
R/O Shurat, Kulgam

vide Notification No.1678 dated 06.03.2018 has been declared as Absolute/Final.

By Order

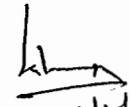

(Mohammad Yasin Beigh)
Additional Registrar

No: 39843-48/CP Dated: 10/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kulgam.
6. **Mr. Ishfaq Ahmad Dar, Advocate**
.....for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1517 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aisha Ulfat
D/O Habibullah Dar
R/O Mushtaq Colony Zaid Bin Haris Lane H.No.11 Hyderpora, Srinagar

vide Notification No.455 dated 02.07.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39837-42/48 Dated: 10/03/2020


24/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar..
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. Ms. Aisha Ulfat, Advocate
.....for information and necessary action.


Additional Registrar

24/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

No: 1516 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

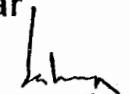
Ms. Muzamil Fayaz
D/O Fayaz Ahmad Sofi
R/O Iqbal Colony Baramulla

vide Notification No.847 dated 17.10.2018 has been declared as Absolute/Final.

By Order

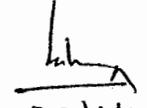

(Mohammad Yasin Beigh)
Additional Registrar

No: 39831-36/214 Dated: 10/03/2020


24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. Ms. Muzamil Fayaz, Advocate
..... for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

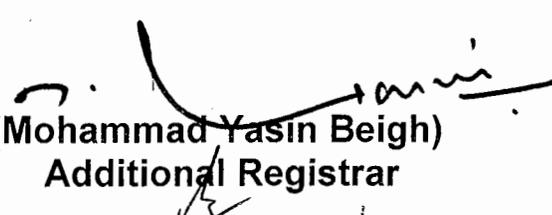
No: 1515 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tariq Aziz
S/O Mohd Aziz
R/O Village Kotain, Tehsil Mendhar, Distt. Poonch
A/P 1/162 Vidhata Nagar, Banthindi, Jammu

vide Notification No.1694 dated 06.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

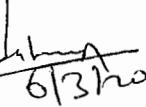
No: 39818-24/18 Dated: 10/03/2020


6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Poonch.
6. **Mr. Tariq Aziz, Advocate**
.....for information and necessary action.


Additional Registrar


6/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1514 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Asha Verma
D/O Bhikam Chand
R/O Tikri, Tehsil Distt. Udhampur

vide Notification No.32 dated 06.04.2017 has been declared as Absolute/Final.

By Order

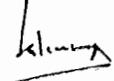

(Mohammad Yasin Beigh)
Additional Registrar

No: 39812-17/2P Dated: 10/03/2020


25/4/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Udhampur.
6. **Ms. Asha Verma, Advocate**
.....for information and necessary action.


Additional Registrar

25/4/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

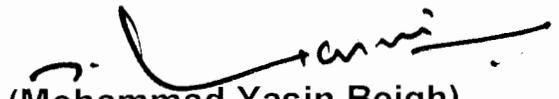
No: 1512 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

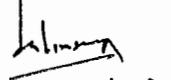
Mr. Shahid Yousuf Koka
S/O Mohd Yusuf Koka
R/O Bogam Kakapora Distt. Kulgam

vide Notification No.1689 dated 30.03.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

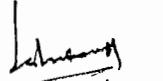
No: 39800-S/LP Dated: 10/03/2020


26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kulgam.
6. Mr. Shahid Yousuf Koka, Advocate
..... for information and necessary action.


Additional Registrar


26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1475 Dated: 07/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

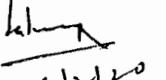
Mr. Sudhanshu Bhagat
S/O Pawan Kumar Bhagat
R/O H.No.210, Sector 2 Upper Roop Nagar, Jammu

vide Notification No.1633 dated 05.03.2018 has been declared as Absolute/Final.

By Order

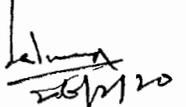

(Mohammad Yasin Beigh)
Additional Registrar

No: 39602-7/2P Dated: 07/03/2020


26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Mr. Sudhanshu Bhagat, Advocate**
.....for information and necessary action.


Additional Registrar

26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

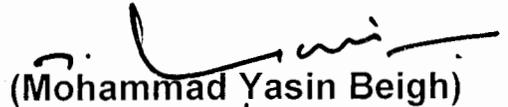
No: 1476 Dated: 07/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

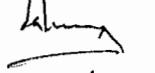
Ms. Shawani Kotwal
D/O Ghanshyam Singh
R/O Ward No.3, New Bus Stand, Udhampur

vide Notification No.795 dated 20.09.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

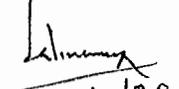
No: 391608-13/20 Dated: 07/03/2020


26/4/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Udhampur.
6. Ms. Shawani Kotwal, Advocate
..... for information and necessary action.


Additional Registrar


26/4/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

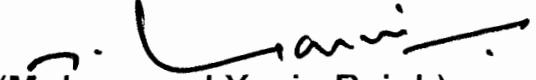
No: 1478 Dated: 07/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

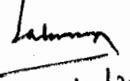
Mr. Danish Qadir
S/O Ghulam Qadir Parray
R/O Brinty Batapora, Badangan Anantnag

vide Notification No.1621 dated 20.03.2019 has been declared as Absolute/Final.

By Order

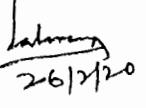

(Mohammad Yasin Beigh)
Additional Registrar

No: 39620-25/K.P Dated: 07/03/2020


26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Anantnag.
6. **Mr. Danish Qadir, Advocate**
.....for information and necessary action.


Additional Registrar

26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

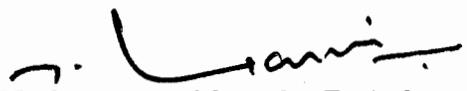
No: 1480 Dated: 07/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Renu Bhagat
D/O Lal Chand
R/O Kathar, Kothey Bishnah, Jammu

vide Notification No.1707 dated 30.03.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39632-37/LP Dated: 07/03/2020


26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Ms. Renu Bhagat, Advocate**
.....for information and necessary action.


Additional Registrar

26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1482 Dated: 07/03/2020

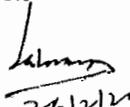
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Taminder Singh
S/O Harinder Pal Singh
R/O New Rainbow High School Bathindi Morh, Jammu

vide Notification No.91 dated 17.06.2019 has been declared as Absolute/Final.

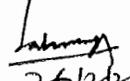
By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39644-49/1 Dated: 07/03/2020 
26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Mr. Taminder Singh, Advocate**
..... for information and necessary action.


Additional Registrar

26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1484 Dated: 07/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

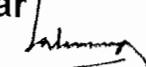
Mr. Mir Ajaz Ahmad
S/O Ab Rashid Mir
R/O Chattergul, Tehsil & Distt. Ganderbal

vide Notification No.63 dated 17.06.2019 has been declared as Absolute/Final.

By Order

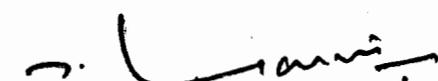

(Mohammad Yasin Beigh)
Additional Registrar

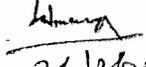
No: 39656-61/24 Dated: 07/03/2020


26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Ganderbal.
6. **Mr. Mir Ajaz Ahmad, Advocate**
..... for information and necessary action.


Additional Registrar


26/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

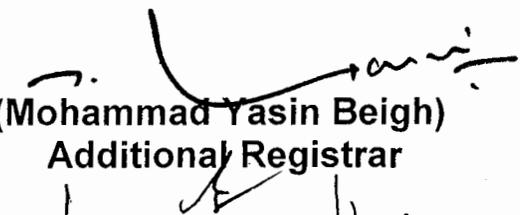
No: 1465 Dated: 06/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

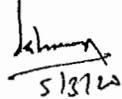
Ms. Reena Devi
D/O Rajinder Singh Manhas
R/O Village Naska, Tehsil Bhaderwah, Distt. Doda
A/P H.No.93, Lane No.2, Vijay Nagar, Camp Road, Talab Tillo, Jammu

vide Notification No.103 dated 07.04.2017 has been declared as Absolute/Final.

By Order

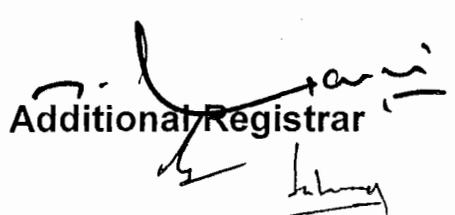

(Mohammad Yasin Beigh)
Additional Registrar

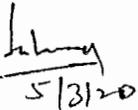
No: 39253-58/L.P Dated: 06/03/2020


5/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Doda.
6. **Ms. Reena Devi, Advocate**
.....for information and necessary action.


Additional Registrar


5/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1667 Dated: 06/03/2021

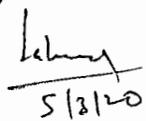
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Faisal Mohd Ahangar
S/O Sanullah Ahangar
R/O Main Chowk, Khanabal, Anantnag

vide Notification No.1222 dated 06.12.2017 has been declared as Absolute/Final.

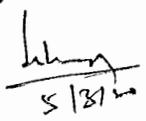
By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39265-70/21 Dated: 06/03/2020 
5/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Anantnag.
6. **Mr. Faisal Mohd Ahangar, Advocate**
.....for information and necessary action.


Additional Registrar

5/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

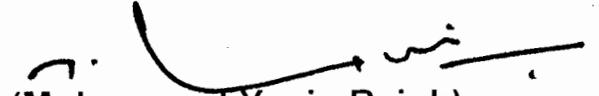
No: 1491 Dated: 07/03/2020

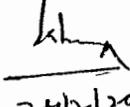
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shabiya Habib
D/O Habib Ullah Malik
R/O Kawoosa Khalisa Bonpora Budgam

vide Notification No.883 dated 17.10.2018 has been declared as Absolute/Final.

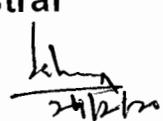
By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39674-79/LP Dated: 07/03/2020 
24/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Budgam.
6. **Ms. Shabiya Habib, Advocate**
.....for information and necessary action.


Additional Registrar

24/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1493 Dated: 07/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vikas Shant
S/O Mukesh Kumar
R/O Village Samaie, Tehsil Bhaleesa Gandoh Doda
A/P H.No.257 Sector-I Vinayak Nagar Bhalessi Mohalla Upper Muthi
Jammu

vide Notification No.1684 dated 06.03.2018 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)
Additional Registrar

No: 39686-9/2018 Dated: 07/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Doda.
6. **Mr. Vikas Shant, Advocate**
.....for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

No: 1495 Dated: 07/03/2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sami Ullah Lone
S/O Mohd Sabir Lone
R/O Khargund, Dard Hari Kupwara

vide Notification No.593 dated 07.08.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39698-703/18 Dated: 07/03/2022


Subhas

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kupwara.
6. **Mr. Sami Ullah Lone, Advocate**
.....for information and necessary action.


Additional Registrar


Subhas

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

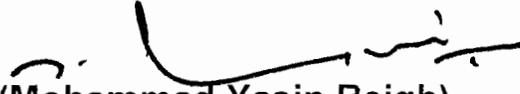
No: 1497 Dated: 07/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sameer Mushtaq
S/O Mushtaq Ahmad Mir
R/O Sherwaniabad, Jami Mohalla, Binner, Baramulla

vide Notification No.877 dated 17.10.2018 has been declared as Absolute/Final.

By Order

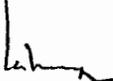

(Mohammad Yasin Beigh)
Additional Registrar

No: 39710-18/21P Dated: 07/03/2020


24/2/20

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5. President, District Bar Association, Baramulla.
6. **Mr. Sameer Mushtaq, Advocate**
.....for information and necessary action.


Additional Registrar

24/2/20